

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**



O.A. No. 060/377/2021

Chandigarh, this the 22nd day of April, 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

S.K. Kapur son of B.N. Kapur, aged about 84 years resident of House No. 1201, Sector 7, Panchkula, Haryana.

...Applicant

By Advocate: Sh. Lekh Raj Sharma

Versus

1. Union of India through Secretary, Department of Forest, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110 003.
2. The Additional Chief Secretary (Forests), Government of Punjab, Department of Forest & Wild Life Preservation, Mini Secretariat, Sector 9, Chandigarh.
3. Principal Chief Conservator of Forest (Hoff), Punjab, Forest Complex, Sector 68, SAS Nagar, Mohali.

... Respondents

By Advocate: Sh. Sanjay Goyal, Sr. CGSC for respdt. No. 1
Sh. Navdeep Chhabra for respdts. No. 2 & 3

O R D E R (Oral)

AJANTA DAYALAN, (Member) (A):

1. Heard counsel for the applicant. He states that even though the applicant retired in August 1995, his Group Insurance Scheme (GIS) amount has been released to him only vide order dated 29.10.2019 (Annexure A-1) and the same has been credited to his account only in November 2020.
2. The counsel for the applicant also states that the applicant made a representation dated 10.02.2021 (Annexure A-2) for payment of interest on delayed release of amount under



GIS. However, there has been no response thereon till today. Hence, this OA.

3. Issue notice to the respondents.
4. Sh. Sanjay Goyal, Sr. CGSC, accepts notice on behalf of respondent No. 1. Sh. Navdeep Chhabra, Advocate, accepts notice on behalf of respondents No. 2 and 3.
5. At this stage, counsel for the applicant states that he shall be satisfied in case directions are issued to the respondents to take a decision on his pending representation dated 10.02.2021.
6. Counsel for the respondents do not object to this limited prayer of the counsel for the applicant.
7. In view of above, it is directed that the competent authority amongst the respondents may consider and decide the representation of the applicant dated 10.02.2021(Annexure A-2) within a period of two months from the date of receipt of a certified copy of this order, by passing a reasoned and speaking order. The order so passed shall be duly communicated to the applicant.
8. Needless to mention that this order be not construed as an expression of opinion on the merits of this case.
9. OA is disposed of accordingly.
10. There shall be no order as to costs.

**(Ajanta Dayalan)
Member (A)**

Place: Chandigarh
Dated: 22.04.2021
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